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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

CP 465/93 IN OA.681/1992

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New Delhi, this 6th day of April, 1995

Shri P.T.Thiruvengadam, Hon'ble Member(A)
Dr. A. Vedavalli,Hon'ble Member(J)

Shri S.N. Sharma
s/o Shri G.P. Sharma
Professor of Establishment
Zonal Training School
New Delhi Applicant

By Advocate Shri R.K.Kamal

versus

1. Shri Masihuzaman
General Manager
Northern Railway
Baroda House
New Delhi
2. Shri Masihuzaman, Acting Secretary
Railway Board, Rafi Marg
New Delhi Respondents

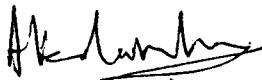
By Advocate Shri H.K.Gangwani

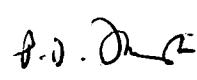
ORDER(oral)

Shri P.T.Thiruvengadam, Member(A)

SLP No.11495/94 had been filed against this OA by Union of India and orders have been passed by the Hon'ble Supreme Court on 17.2.1995. Certain observations had been made by Supreme Court before dismissing the SLP. It is for the respondents to act as per the orders of the Hon'ble Supreme Court.

2. In the circumstances, the Contempt Petition is not being pressed by the applicant and is accordingly consigned to records. Notice issued is hereby discharged. No costs


(DR. A. VEDAVALLI)
MEMBER(J)


(P.T. THIRUVENGADAM)
MEMBER(A)

/RAO/